

[Mr. Speaker]

and man. Men are not born in any particular caste and it is through their actions that they contribute their mite to the growth of society. I am sure that his soul has an abiding place in heaven. We believe that souls exist permanently. I am sure that he will be with us, though not physically, guiding the destinies of this country and inspiring us for long long number of years. As a mark of tribute to the memory of the departed soul, I request hon. Members to kindly stand up for a minute.

The Members then stood in silence for a minute.

12-26 hrs.

PAPERS LAID ON THE TABLE

MANIPUR AND TRIPURA HINDU MARRIAGE REGISTRATION RULES

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table, under sub-section (3) of Section 8 of the

Hindu Marriage Act, 1955, a copy of each of the following Rules:—

- (i) Manipur Hindu Marriage Registration Rules, 1957 published in Manipur Gazette Notification No. 1/J/37/52—58 dated the 9th July, 1958. [Placed in Library, See No. LT-931/58.]
- (ii) Tripura Hindu Marriage Registration Rules, 1957, published in Tripura Gazette Notification No. F.3(145)-LR/55 dated the 5th October, 1957. [Placed in Library. See No. LT-932/58.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions of Second Lok Sabha shown against each:

(i) Supplementary Statement No. VIII	Fourth Session, 1958. [See appendix VI, annexure No. 13].
(ii) Supplementary Statement No. X	Third Session, 1957. [See Appendix VI, annexure No. 14].
(iii) Supplementary Statement No. XV	Second Session, 1957. [See Appendix VI annexure No. 15].
(iv) Supplementary Statement No. XVI	First Session, 1957. [See Appendix VI, annexure No. 16].

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (i) G.S.R. No. 790, dated the 13th September, 1958, making

certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

- (ii) G.S.R. No. 791, dated the 13th September, 1958, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-937/58.]